

(3)

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the **18<sup>th</sup>** day of **January, 2008.**

**HON'BLE MR. K.S. MENON, MEMBER- A.**

**ORIGINAL APPLICATION NO. 1259 OF 2007**

Raghuvan Dayal Verma, S/o Sri Kisore Lal,  
R/o Village- Bighoopura, P.O. Barouli, Distt. Etawah.

.....Applicant.

**VE R S U S**

1. Union of India through General Manager,  
North Central Railway, Allahabad.
2. Divisional Manager,  
North Central Railway, Allahabad.
3. Senior Divisional Works Officer  
North Central Railway, Allahabad.

.....Respondents

Present for the Applicant: Sri R.O.V.S. Chauhan  
Present for the Respondents : Sri P.N. Rai

**OR D E R**

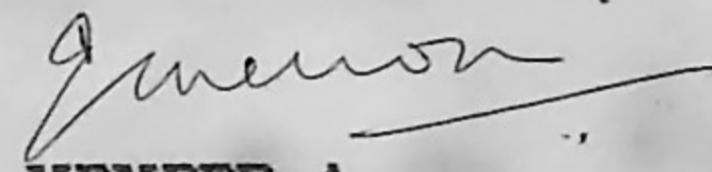
The grievance of the applicant is that the respondents have not paid interest on commuted pension amount as well as gratuity and leave encashment which have been paid to him after two years and two months from the date of retirement. He says that he is entitled for payment of interest @ 18% per annum. He further states that the applicant made representation dated 12.07.1999 followed by representations dated 26.07.1999, 25.05.2004 and 25.07.2007, which have not yet been decided by the respondents.

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2

2. This seems to be matter, which should not remain pending here and the purpose would be served by asking the competent authority to consider and pass suitable orders on the representation dated 25.07.2007 (Annexure-6 to the O.A).

4. ~~That~~ O.A is accordingly disposed of finally at the admission stage itself with a direction to the respondent No. 2 to consider and dispose of the representation dated 25.07.2007 within a period of two months from the date a certified copy of the order together with said representation is produced before him. No costs.

  
J. Anand

MEMBER- A.

/Anand/